IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

35. **IA-1614(MB)2024 IN C.P. (IB)/1164(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.05.2024**

NAME OF THE PARTIES: Unity Small Finance Bank Limited
Vs.
Somerset Construction Private Limited

SECTION: 7, 12(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

IA-1614(MB)2024

1. Adv. Mohammed Varawala i/b Adv. Rubina Khan, Foriis India Law, Ld. Counsel for the Applicant/RP present.

2. This is an application filed by the Applicant/RP seeking extension of 90 days after completed 180 days from 22.01.2024 till 21.04.2024 to the CIRP of the Corporate Debtor under section 12(2) and (3) of the Code.

3. Counsel for the RP submits that 4 resolution plans were received from the PRAs, which is under consideration. The 4th Meeting of COC was held on 02.01.2024, whereby the members of COC discussed about the extension of CIRP period for 90 days. In view of above, 90 days extension is granted from 22.01.2024 till 21.04.2024. IA-1614(MB)2024 is **allowed** and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

08.05.2024 / *Bmb*